

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 27/MP/2019

Subject : Petition under Section 79(1)(b) of the Electricity Act, 2003 read with Article 12 of the PPAs executed between the Petitioner and the Respondent No.1 for seeking declaration and relief for 'Change in Law'.

Petitioner : Clean Sustainable Energy Private Limited (CSEPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Others

Date of Hearing : 17.7.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Parties present : Shri Ankur Sood, Advocate, CSEPL
Ms. Romila Mandal, Advocate, CSEPL
Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Poorva Saigal, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner and the Respondent, SECI submitted that the issues raised in the present Petition is similar to other Petitions. Therefore, no further arguments are required in this Petition.

2. After hearing the learned counsel for the parties, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T.D.Pant)
Deputy Chief (Law)**

